

ITEM NO. 5

COURT NO. 4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4757 OF 2017

(Arising out of impugned final judgment and order dated 30.05.2017 in Application No.6912 of 2015 passed by the High Court of Judicature at Allahabad)

Anoop Agrawal

Petitioner(s)

VERSUS

The State of U.P. Through Home Secretary
& Anr.

Respondent(s)

(For permission to file Additional Documents on IA 48944 of 2017 for Exemption from filing O.T. on IA 48947/2017)

Date : 29/06/2017 The Petition was called on hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
(Vacation Bench)

For the Petitioner: Ms. Anjana Prakash, Adv.
Mr. Rohit Kumar Singh, Adv.
Mr. Pramod Dayal, Adv.

For the Respondent:

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the petitioner seeks leave to withdraw the petition with liberty to seek regular bail. Permission granted. Consequently the special leave petition is dismissed as withdrawn with liberty to seek bail in accordance with law.

(NEELAM GULATI)
COURT MASTER

(SHARDA KAPOOR)
ASSISTANT REGISTRAR